

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1369/2002

This the 11th day of July, 2002

Hon'ble Shri V.K. Majotra, Member (A)  
Hon'ble Shri Shanker Raju, Member (J)

1. S.K. Bose S/o Shri H.Bose  
11-B, Nivedita Enclave, A-6, Paschim Vihar,  
New Delhi-110 063
2. S.C. Sharma S/o Shri R.K. Sharma  
10/74, Gita Colony, Delhi-110 031
3. D.S. Antil S/o Shri Dharam Singh  
1783, Lodhi Road Complex, New Delhi-110 003
4. Nandan Singh S/o Late Shri Ganga Singh  
GH-8/52, Paschim Vihar, New Delhi
5. K.P. Girija W/o Shri P.K. Kuni Raman  
G-373, Naroji Nagar, New Delhi.
6. Smt. Pankaj Chadha W/o Shri Pradeep Raj Chahdha  
H-314, Nanak Pura, New Delhi.
7. S.S. Chauhan S/o Late Shri K.S. Chauhan  
821, Sector-4, R.K. Puram, New Delhi.

-Applicants

(By Advocate: Shri H.C. Sharma)

Versus

1. U.O.I. through Secretary  
Ministry of Health and F.W., Nirman Bhawan,  
New Delhi.
2. Director General  
Dte. General of Health Services,  
Nirman Bhawan, New Delhi.
3. Director (ISS)  
Ministry of Statistics & Programme Implementation,  
Sardar Patel Bhawan, Sansad Marg, New Delhi-110001
4. Director (Admns)  
D.G.H.S.  
Nirman Bhawan, New Delhi.
5. Deputy Director (Admn.)  
Nirman Bhawan, New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Shri H.C. Sharma, learned counsel for applicants  
heard.

2. Applicants are stated to have entered service with the respondents as Computors between 1970 and 1980. Thereafter they were appointed on ad hoc basis as Statistical Assistants in the combined cadre of the Ministry of Health and Family Welfare and DGHS. Learned counsel stated that although applicants were initially appointed on ad hoc basis as Statistical Assistants for a period of three months, they have continued for over 10 years without any break. The applicants are aggrieved by inaction on the part of respondents for not considering the claim of applicants for regularisation of their services on the posts of Statistical Assistant by applying the principle of continuous officiation. Applicants seek direction to respondents to consider their claim for regularisation as Statistical Assistants with effect from the dates they were appointed on ad hoc basis with consequential benefits. Learned counsel brought to our notice that applicants had filed with respondents representation dated 22.5.2001, which has yet not been disposed of by them.

3. Having regard to the claims made, we are of the view that at this stage itself without issuing notice to the respondents, the present OA can be disposed of by directing respondent No.2, Director General of Health Services to dispose of applicants' representation dated 22.5.2001 by passing a detailed and speaking order within a period of three months from the date of receipt of a copy of this order. If the applicants remained aggrieved even on disposal of their representation in the above

manner, they shall have liberty to seek redressal as per law.

Ordered accordingly.



(Shanker Raju)  
Member (J)



(V.K. Majotra)  
Member (A)

CC.